

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

(IB) – 178(PB)/2017

IN THE MATTER OF:

M/s Mussadi Lal Kishan Lal ..... PETITIONER  
Vs  
M/s Ram Dev Int. Ltd. .... RESPONDENT

SECTION:

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 25.07.2017

Coram:

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)


For the Operation Creditor :- Ms. Radhika Gupta, Advocate

For the RESPONDENT :-

**ORDER**

In view of Single Bench sitting in the afternoon session, the matter was not able to be taken up. Hence, at the joint request of the parties, the matter is posted for hearing on 10<sup>th</sup> August, 2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)